IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.19
I.A. No.153/2023 in
C.P. (IB) No.18/BB/2021

IN THE MATTER OF:

M/s. Excelsior Leathers Pvt. Ltd. ... Petitioner
v.
M/s. Samar Lifestyle Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 17.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anupam Agarwal

For the Applicant in
I.A. No.153/2023 : Shri Raghuram Cadambi with
Shri Amar Vivek & Saavni Kamath
For the R-1 in I.A. No.153/23 : Shri Prateek Rath with Shri Aditya G.
For the R-3 in I.A. No.153/23 : Shri Atul Madhavan

ORDER

I.A. No.153/2023

1. Heard the learned Counsels for the parties.
2. Issue Notice to the Respondents. Registry is directed to prepare the notice and the learned Counsel for the Applicant is permitted to collect the notice and serve it personally on the Respondents along with Application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within two weeks.

3. A period of two weeks for filing reply from the date of receipt of a copy of the notice, and one week for filing rejoinder, if any, thereto from the date of receipt of a copy of Reply is granted.
4. List the matter on **02.05.2023.** In the meanwhile, the parties are directed to maintain status quo with regard to the CIRP of the Corporate Debtor.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Puja